

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

Petition No. 195/TT/2020

Date: 23.6.2021

To

Shri S.S. Raju
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for revision of transmission tariff for 2004-09 and 2009-14 tariff periods, truing up of transmission tariff for 2014-19 tariff period and determination of transmission tariff for 2019-24 tariff period for Combined Assets of 400 kV D/C Ranchi - Sipat Transmission Line with associated bays at Ranchi & Sipat Sub-stations and 40% FSC on 400 kV Ranchi - Sipat Transmission Line at Ranchi Sub-station under Kahalgaon - II, Phase II Transmission System in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 9.7.2021:-

2. Clarify/submit the following information:

Revision of Transmission Tariff for 2004-09 and 2009-14 tariff periods

- i. Soft copy of Form-13 (in .xlsx format) i.e. details of actual loan portfolio for 2004-09 period to be submitted for Asset-1 and Asset-2.

Determination of Transmission Tariff for 2014-19 tariff period

- ii. Soft copy of Form-5 (in .xlsx format) to be submitted.

Determination of Transmission Tariff for 2019-24 tariff period

- iii. Justification for considering capital cost of ₹64855.82 lakh as on 31.3.2019 (Page 14 of the Pleading) against capital cost of ₹54899.93 lakh as on 31.3.2019 approved by the Commission vide order dated 29.1.2016 in Petition No. 389/TT/2014.
- iv. Soft copy of Form-5 (in .xlsx format) to be submitted.

Miscellaneous

- v. Detailed scope (element-wise) covered in the instant petition.
 - vi. Copy of Investment Approval and copy of Revised Cost Estimate, if any.
 - vii. Confirm that the instant assets are currently in use.
 - viii. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
3. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Assistant Chief (Legal)